

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 102

IA No.1561/2023  
In  
CP(IB) No. 187/Chd/J&K/2021

**IN THE MATTER OF:**

Khadershah Infratech Pvt. Ltd. ...Petitioner

Vs.

Beigh Construction Company Pvt. Ltd. ...Respondent

**Under Section:** 9, IBC 2016, 60(5), IBC

**Order delivered on 09.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner in the main CP : Mr. Vikram Chauhan, Advocate

For the Respondent/CD in the main  
CP and in IA No.1561/2023 : Mr. Akaant Kumar Mittal, Advocate

**ORDER**

**IA No.1561/2023**

Compliance of the last order has not been made by learned counsels for the parties. They are directed to the needful within next two weeks with a copy in advance to the counsel opposite. It would be the last opportunity. Let the matter be listed for arguments on 01.07.2024.

-Sd/-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

Pooja

-Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**